IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

O.A.No.1049/99

Date of Order:22.7.99

BETWEEN:

Y.Chenchu Bathaiah

· .. Applicant.

AND

- The General Manager,
 S.C.Railway, Rail Nilayam,
 Secunderabad.
- 2. The Workshop Personnel Officer,
 Carriage Repair Shop,
 S.C.Railway,
 Tirupathi.

.. Respondents.

Counsel for the Applicant

..Mr.K.SudhakarReddy

Counsel for the Respondents

..Mr.J.R.GopalaRao

CORAM:

HON'BLE JUSTICE SHRI D.H.NASIR : VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN : MEMBER(ADMN.)

ORDER

)(As per Hon'ble Shri R.Rangarajan, Member(Admn.))(

Mr.K.Sudhakara Reddy, learned counsel for the applicant and Ms.Shakthi for Mr.J.R.Gopala Rao, learned standing counsel for the respondents.

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- The applicant in this OA submits that he is a land loser as his land was taken for construction of Carriage Repair Shop at Settipally village. Earlier he filed OA.1518/95 on the file of this Bench, which was disposed of on 19.9.96. In that OA it is seen that land to the extent of 0.24 cents was acquired in Settipally village under the Award No.1/84 dated 5.5.84. That OA was disposed of directing the applicant to submit a representation to R-3 in that OA for appointing him in the Railway Carriage Repair Shop, Tirupathi against the land losers quota and if such a representation is received, the same should be disposed of by R-3 in accordance with the rules. is said that the applicant had submitted representation to R-2 herein. R-2 had disposed of his representation by letter dated 10.10.97 on the ground that the applicant was found overaged as his date of birth is 6.9.55.
 - 3. This OA is filed to set aside the impugned order dated 10.10.97 and for a consequential direction to the respondents to appoint the applicant against a Group-D post by relaxing the age limit as was done in similar cases earlier.
- A similar OA viz., O.A.1499/97 was disposed of by this Bench by the order dated 27.1.98. The case of the applicant in that OA was also rejected as over aged. The representation submitted by him was disposed of by W.P.O. The Bench felt that the said

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authority may not be a competent authority to give age relaxation and hence the case of the applicant in that fail which was rejected and directed the authority to put up the case before the competent authority who is competent to give age relaxation if permissible and to convey that order to the competent authority to the applicant therein.

- 5. In this case also W.P.O. had rejected his case. Hence the direction as was given in OA.1499/97 is fit to be passed in this OA also.
- 6. Hence the following direction is given :-

The workshop authorities should put up this case before competent authority who is competent to consider and give age relaxation if permissible to the applicant. The order of that competent authority should be conveyed to the applicant.

7. The OA is disposed of at the admission stage itself. No costs.

(R.RANGARAJAN)
Member(Admn.)

(D.H.NASIR)
Vice-Chairman

Dated: 22nd July, 1999

(Dictated in Open Court)

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